

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2680/2021

[Arising out of impugned final judgment and order dated 23-02-2021 in CRMWP No. 1797/2021 passed by the High Court of Judicature at Allahabad]

SAHEENBANO & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 87899/2021 - EXEMPTION FROM FILING O.T.)

Date : 19-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Amol Chitravanshi, Adv.

Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s) :

Mr. Bhakti Vardhan Singh, AOR

Ms. Prachi Bajpai, AOR

UPON hearing the counsel the Court made the following
O R D E R

Considering the arguments raised by the learned counsel for the petitioners, the petitioners are directed to appear in person in the Court on the next date of hearing.

Adjourned to 27th February, 2026.

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER